

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 1329
ANSWERED ON 14.12.2022

ILLEGAL MINING IN ODISHA

1329. SHRI MAHESH SAHOO:

Will the Minister of MINES be pleased to state:

- (a) whether the Government is aware of illegal mining happening across the country;
- (b) if so, whether the Government has estimated the loss to Government exchequer due to illegal mining in the State of Odisha particularly in the mines located in Angul and Dhenkanal districts;
- (c) if so, the details thereof including the actions taken so far by the Government to check the menace;
- (d) whether the Government officials have been detected to be part of the illegal mining syndicate; and
- (e) if so, the details thereof including the details of the action taken against corrupt officials?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (e): Section 23C of Mines and Minerals (Development and Regulation) Act (MMDR Act) 1957, empowers the State Governments to frame rules to prevent illegal mining and the State Governments may, by notification in the Official Gazette, make such rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith. Hence, control of illegal mining comes under the legislative and administrative purview of the State Governments.

As per the information furnished by the State Government of Odisha, no illegal mining has been noticed particularly in the mines located in Angul and Dhenkanal districts of Odisha and no Government Officials have been detected to be part of the illegal mining syndicate.
